

**Six Monthly Progress Report
(Oct, 2022 to Mar,2023)**

in compliance of Hon'ble NGT orders dated

08.09.2022 in O.A. no. 606/2018
(In respect of State of Maharashtra)



Government of Maharashtra

Six Monthly Progress Report

(Oct, 2022 to Mar, 2023)

1. Hon'ble National Green Tribunal (NGT) vide order dated 08.09.2022 in Original Application No. 606/2018, titled as " Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues" for State of Maharashtra has directed the Chief Secretary to furnish Six Monthly Progress Report about the status of various activities., Govt. of Maharashtra is submitting this quarterly Progress Report to CPCB & NGT.
2. Subsequently, the Hon'ble NGT vide its various orders issued in the matter of O.A no 606/2018 has directed States to submit information on following thematic areas:
 - (i) Compliance to Solid Waste Rules including Legacy Waste.
 - (ii) Compliance to Construction & Demolition Waste.
 - (iii) Status of STPs and re-use of treated water.
 - (iv) Restoration of water bodies.
3. In compliance of various orders of Hon'ble NGT issued in OA No. 673/2018, 606/2018, and 593/2017 the state had prepared Action Plans to achieve the following objectives.
 - (i) Management of Municipal Solid Waste, Plastic Waste, Bio-medical Waste, Hazardous Waste, E-Waste and C&D Waste
 - (ii) Reuse of treated wastewater.
 - (iii) Rejuvenation of water bodies.
4. The progress of key activities of these Action Plans is being reviewed regularly through 3- tier Governance Mechanism as under:
 - (i) District Environment Committees under District Magistrates/Commissioners.
 - (ii) State Level Committees under Additional Chief Secretary, Department of Environment
 - (a) State Level Review for Waste Management
5. The progress w.r.t. various activities as mentioned in para 20 of NGT Orders dated 08.09.2022 in O.A.no. 606/2018 for the Six-Monthly Progress ending on 31st March 2023 is given in the succeeding para's.

Compliance Status of Solid Waste Management.

State High Power Committee of Government of Maharashtra has approved Rs 4837.50 Crore on 5th Sept 2022 towards Solid Waste Management Projects under Swachh Bharat Mission 2.0 (Urban) in Maharashtra, including Rs 2503.88 Crore for Legacy Waste Dumpsite Remediation. The State SWM plan also approved by MoHUA in 6th NARC Meeting on date 15th Sept 2022.

Approval for revision of SWM DPRs on ULB demand under SBM (U) 1.0

Proposals of 152 ULBs for internal reappropriation of SWM DPRs under SBM (U) 1.0 were approved by the

State High Power Committee.

The committee accorded the approval for revision of DPRs worth Rs. 250.56 Cr. Proposals have been received from 225 ULBs for purchase of Vehicles/Machinery of Rs. 109.43 Cr.

Legacy Waste remediation have been approved in CSWAP for 188 ULBs under SBM 2.0 out of that Administrative approval accorded to 28 ULBs on 10th August 2022 and dumpsite remediation work under progress. Timeline set by the state for compliance is 31st March 2024.

Summary of Status

A. Solid Waste Management

Status Month - Year	Quantity of waste generation in the State (in TPD)	Waste Processed in TPD	Gap in generation and Processing (in TPD)	Quantity of waste being disposed in landfills (in TPD)	Quantity of Legacy waste in the State (Tones)	Status of Bio-mining
Aug-2022	24,951 (403 ULBs)	20,294	1776	2881	3,94,19,287	189 out of 273 dump sites cleared
Mar-2023	22,719 (403 ULBs)	20155	1080	1484	3,93,95,465	193 out of 273 dump sites cleared

Compliance Status of Sewage Management.

B. Sewage Management

Status Month - Year	Quantity of sewage generation in the State (in MLD)	Utilized capacity (in MLD)	Current Gap in treatment (in MLD)	Utilization of treated sewage in		
				Agriculture/ Horticulture purpose	Industrial purpose	Any other purpose
Aug-2022	9758.53	4,338	5420.33		320 MLD	
Mar-2023	10463	4659	5804		741.25 MLD	

SBM 2.0 (U)

State High Power Committee of Government of Maharashtra has approved Rs 7040.71 Crore on 5th Sept 2022 towards Used Water Management Projects under Swachh Bharat Mission 2.0 (Urban) in Maharashtra, including Rs 6303.05 Crore for Sewage Treatment Plant (STP) at 368 ULBs having population below 1 Lakh. The State UWM plan also approved by MoHUA in 6th NARC Meeting on date 15th Sept 2022.

DPR preparation work in progress and the state is targeting to achieve compliance by 31st March 2024.

AMRUT 2.0

State High Power Committee of Government of Maharashtra has approved Rs 17,724.48 Crore on 5th July 2022 towards Sewerage / septage management under AMRUT 2.0 in Maharashtra in SWAP -1, including Rs 8327.39 Crore for Sewage Treatment Plant (STP) at 22 ULBs. The State Action Plan SWAP -1 is already approved by MoHUA and SWAP -2 is submitted for approval to MoHUA of Costing Rs. 4909.60 Crore for Crore for Sewage Treatment Plant (STP) at 8 ULBs

DPR preparation work in progress and out of 37 DPR's 31 DPR's are approved, and tenders issued for 17

projects remaining DPR's and tenders will be issued by 30th Nov 2023.

6. Solid Waste Management Rules, 2016

Following activities in compliance of Rule 22 & 24 of SWM Rules, 2016 along with Key Performance Indicators as recommended by Hon'ble NGT are being monitored as a part of implementation of Action Plan and the summary of progress is given below:

Sr. No.	Activity	Applicable to No. of ULBs	Baseline 28-02-2020	Timeline for Compliance by State	Cumulative Progress up to Mar, 2023	
			(384 ULBs)		Compliance	Gap
1	Identification of suitable sites for setting up solid waste processing facilities	403	383	-	100%, 403 ULBs	-
2	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or standalone sanitary landfill facilities by all local authorities having a population of 0.5 million or more.				100% ULBs have identified individual Sanitary landfill sites.	
3	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities.	403	314	31.03.2023	97%, 392ULBs	3% 11 ULBs
4	Enforcing waste generators to practice segregation of biodegradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source.	403	288	31.03.2023	98%, 395 ULBs	2 %, 8 ULBs
5	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	403	379	31.03.2023	100%, 403 ULBs	-
6	Ensure separate storage, collection and transportation of construction and demolition wastes.	403	36	31.03.2023	100%, 403 ULBs	-
7	Setting up solid waste processing facilities by all Local Bodies having 1,00,000 or more population.	43	285	30.09.2023	32 ULBs	11 ULBs
8	Setting up solid waste	360		30.09.2023	347 ULBs	13 ULBs

Sr. No.	Activity	Applicable to No. of ULBs	Baseline 28-02-2020 (384 ULBs)	Timeline for Compliance by State	Cumulative Progress up to Mar, 2023	
					Compliance	Gap
	processing facilities by Local Bodies below 1,00,000 population.					
9	Setting up common or standalone sanitary landfills by or for all Local Bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules	22	243 ULBs	31.12.2023	82%,	18%,
					18 ULBs	4 ULBs
10	Setting up common or regional sanitary landfills by all Local Bodies and census cities under 0.5 million population for the disposal of permitted waste under the rules. (State has standalone sanitary landfills facility)	381		31.12.2023	91%,	9%,
					344 ULBs.	37 ULBs
11	Bioremediation or capping of old and abandoned dump sites.	273 Dumpsites	26 Dumpsites	31.03.2024	69%,	31%,
					193 Dumpsites	80 Dumpsites

7. Compliance of Construction & Demolition Waste Management Rules, 2016

Following activities as mentioned in the Action Plan for Construction and Demolition Waste Management are being monitored and the summary of progress is given below:

Sr. no	Activity	Unit	Baseline (28-02-2020)	Target	Timeline by the State .	Cumulative progress up to Mar, 2023
1	Formulation of policy by State Government Rule 9(1)	Notification of Policy			31 st May 2023.	Draft policy preparation under progress.
2	Arrangement of sites for collection and processing facility of C&D Waste Rule 6(4 & 5), 9 (2) and 13 - C&D WM Rules, 2016)	No. of ULBs which have notified sites	10	10	31 st Dec - 2024	Three(3) C&D processing plants at Pune, Pimpri Chinchwad and Greater Mumbi plants are operational. Remaining Seven approved in CSWAP
3	Commissioning and implementation of Processing / Recycling facility (Rule 6(4,5 & 8), 9(2) and 13)	No. of facilities setup	10	10	31 st Dec - 2024	

(i) Status of STPs and Re-Use of Treated Wastewater

a) Setting up 9 New STPs & Up-Gradation of 05 existing STPs:

No. of STPs	Capacity (MLD)	DPR Stage	Tender Stage	Under Construction	Timeline
09 (New STPs)	542	542	0	0	Dec -25
05 (Rehabilitation of old STPs)	296.5	296.5	0	0	March -25

8. Restoration of Water Bodies

73 water bodies in 44 ULBs special tranche of Amrut are approved, costing 512 Cr and 37 project in 32 ULBS are in process of approval with MohUA in SWAP -2 costing 883 Cr.